

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-918/ND/2019**

IN THE MATTER OF:

M/s. Pawan Security Services

...PETITIONER

Vs.

M/s. Star Facilities Management Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 06.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Avinash L. and Mr. Dhiraj
Kumar, Advocates**

For the Respondent/ Corporate-debtor :Ms. Arti Rathore, Advocate

ORDER

Heard the submissions made by the counsel for the operational-creditor. Advocate Mrs. Arti Rathore has appeared on behalf of the corporate-debtor and states that "Vakalatnama" is being filed during the course of the day and sought a week days' time to amicably resolve the matter. The request of the counsel is acceded to. If no amicable settlement is arrived at, the matter will be proceeded further without any loss of time. Post the matter to 14.01.2020.

- 2d -

**(V.K. Subburaj)
Member (T)**

- 2d -

**(P.S.N. Prasad)
Member (J)**